

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2820  
ANSWERED ON:07.12.2009  
DENOTIFICATION OF SEZs  
Mitra Shri Somendra Nath

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether some of the SEZ developers have sent their requests to the Government to denotify the Special Economic Zones(SEZs) developed by them;
- (b) if so, the details thereof during the last three years; and
- (c) the details regarding request of denotification approved till date alongwith the terms and conditions in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): Requests for de-notification have been received from twelve developers out of which nine have been approved by the Board of Approval. Out of these nine proposals, eight are Information Technology/Information Technology Enabled Services (IT/ITES) SEZ and the remaining one is Service SEZ.

The final denotification is allowed only on refund of duties/ benefits, if any, availed by the Developer.